

Central Administrative Tribunal
Principal Bench: New Delhi

C.P. No. 662/2001 In
O.A. No. 2335/2001

New Delhi this the 31st day of January, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

1. Soran Singh
R/o 1857-A, Sector-6
Bahadur Garh, Haryana.
2. M.S. Premi
R/o 548/1, Ghodal Marg,
Parbati Dharam Shala, Gaziabad,
Uttar Pradesh.
3. Gyan Chand,
783-B/18, Om Nagar,
Gurgaon, Haryana.
4. Pavan Parvesh
H.No. B-13, Brij Vihar,
Gaziabad, Uttar Pradesh
5. Madan Lal
H.No. 132, Gali No.54,
T/S, Mular Band Extension,
New Delhi.

-Applicants

(By Advocate: Shri Rajeev Kumar)

Versus

1. Mr. P.S. Bhatnagar
Chief Secretary,
Govt. of NCT, Delhi Sachivalaya,
I.P. Estate, New Delhi
2. Mr. S.K. Srivastava
Secretary (Services)
Govt. of NCT, Delhi Sachivalaya,
I.P. Estate, New Delhi.

-Respondents

(By Advocate: Shri Vijay Pandita)

ORDER (Oral)

Hon'ble Shri Justice Ashok Agarwal

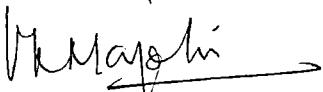
The present Contempt Petition complains of non-observance of an order passed on 6.9.2001 in OA-2325/2001 whereby respondents were directed to pass a speaking and reasoned order in respect of the



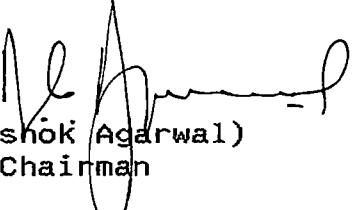
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representations of the applicants for considering their claim for promotion within a period of four weeks from the date of service of the order. Though belatedly, respondents have passed an order on 1.1.2002 at Annexure R-1. Respondents have also tendered unconditional apology for the delay caused in passing the orders.

2. Having regard to the aforesated facts, we do not find it a fit case to take action for contempt. Present Contempt Petition is accordingly disposed of. Notices issued are discharged. It goes without saying that in case the order of 1.1.2002 is adverse to the applicants, they will be at liberty to impugn the same in accordance with law. No order as to costs.


(V.K. Majotra)

Member (A)


(Ashok Agarwal)
Chairman

cc.